

[Mr. Speaker]

spirit dominate over all our deliberations and guide us to our destination.

He could have easily lived a full hundred years to see the fruition of his efforts both inside Parliament and outside, but he did not live to see it. If, during those days, there had been a responsible government, then, on account of the many resolutions which he threw out almost unanimously and defeated the Government, he, in a responsible system of government, could have changed the Government and taken up the Ministry himself, but he did not do so. Fortunately for us, he has left and made a gift to us of his illustrious son who has taken that place and who is guiding the destinies of our land. There is not a single member of his family, whether man or woman, who did not sacrifice and place his or her all at the service of the Motherland.

He was a great statesman. He drafted a Constitution in those days. He was a bold fighter. He fought without rancour and took defeat without bitterness.

Let us follow his example today. Let his memory be kept alive in our minds. Let our parliamentarians take his lesson to heart and make this Parliament one of the, if not, the, most outstanding Parliaments of the world.

Now, let me proceed to the work before us.

DOWRY PROHIBITION BILL

LAI'D ON THE TABLE, AS PASSED BY BOTH HOUSES WITH AMENDMENTS AGREED TO

Shri M. L. Dwivedi (Hamirpur): I have got a point of order....

Mr. Speaker: Order, order. I am coming to his point of order.

We are meeting today in pursuance of a summons issued to all Members of both Houses of Parliament to meet

and deliberate and decide upon matters of difference which have arisen between the two Houses. Formally, I shall ask the Secretary to lay the Bill over which we are going to have discussion and with respect to which amendments on points of disagreement have to be tabled, on the Table of the House. Let that Bill be formally laid on the Table. Thereafter, I shall hear the point of order.

Secretary: I lay on the Table the Bill to prohibit the giving or taking of dowry as passed by Lok Sabha and Rajya Sabha with the amendments agreed to by both the Houses.

11.05 hrs.

POINT RE: PROCEDURE

श्री म० ला० द्विवेदी (हमीरपुर) :
अध्यक्ष महोदय, आज का जो यह दोनों सदनों का मिला-जुला सत्र बुलाया गया है उसके लिये प्रक्रिया में प्रोभीजर में, जो लिखा हुआ है वह इस प्रकार है :

"The Secretary shall issue a summons to each Member specifying the time and place for a joint sitting."

इसमें यह नहीं बतलाया गया कि कितने समय की सूचना दी जानी चाहिये। लेकिन साथ ही साथ ७वें रूल में लिखा हुआ है :

"At any joint sitting the procedure of the House shall apply with such modifications and variations as the Speaker may consider necessary or appropriate."

जहां तक मेरा ख्याल है, इस सत्र का बुलाया जाना परम्पराओं के अनुकूल नहीं है। इस कारण या तो इस कार्रवाई को स्थगित कर देना चाहिये या अध्यक्ष महोदय इस पर अपना मोडिफिकेशन जारी करें।